

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
(Legal Division)**

**Weekly Hearing Schedule for the month of July, 2017( 24.7.2017 to 28.7.2017 )**

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
25.7.2017 Tuesday At 10.30. A.M. Transmission Petition Generation petition	1.	20/RP/2017	THDC	Petition for review of order dated 20.3.2017 in Petition No. 172/GT/2015( for admission ).
	2.	25/RP/2017	HESCL	Petition for review of order dated 24.3.2017 in Petition No. 7/GT/2016 ( for admission ).
	3.	23/RP/2017	NTPC	Petition for review of order dated 24.3.2017 in Petition No. 299/GT/2014(for admission)
	4.	27/RP/2017	NLCIL	Petition for review of order dated 3.5.2017 in Petition No. 255/GT/2014. (On admission)
	5.	06/GT/2017	NHPC	Petition for determination of Tariff for period 2014-19 in respect of Parbati-III Power Station.
	6.	07/GT/2017	NHPC	Petition or revision of generation tariff from 24.03.2014 to 31.03.2014 in respect of Parbati-III Power Station.
	7.	61/GT/2016	GMRKEL	Petition for determination of generation tariff for the period 01.4.2014 to 31.03.2019 and Truing up of Generation Tariff from COD to 31.03.2014 in respect of 262.5 MW gross capacity sale from 3 X 350 MW Kamalanga Thermal Power Plant of GMR -Kamalanga Energy Limited(GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for the Odisha Distribution companies.
	8.	249/GT/2016	TUL	Petition for determination of tariff of 1200 MW Teesta III Hydro Electric Project Sikkim.
	9.	128/GT/2017	NEEPCO	Petition for approval of tariff of Tripura Gas Based Power Plant (TGBP) 101 MW for the period from COD of its Gas Turbine unit to 31.3.2019.
	10.	115/TT/2017	PGCIL	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Asset-I:- Combined assets of 1500 MVA 765/400/33 kV, ICT-I, ICT-II, ICT-III & ICT-IV along with associated bays at Jhatikara 765/400 kV New S/s(DOCO:-1.10.2012) along with 9 other asset, for Central part of Northern Grid Part-II for the 2009-14 tariff period.
	11.	48/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset-I: . 400 kV Line bays at Fatehpur 400/220 kV Sub-station (Anticipated DOCO: 02.10.2016) under provision of 400 kV bays at Fatehpur for ATS under Unchahar TPS.
	12.	143/MP/2017	KSEB	Petition under section 79(1)(a), 79(1)(f) and 94(1)(f) of the Electricity Act,2003 read with Regulation 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 103 of the CERC(Conduct of Business)Regulations, 1999 seeking a review of the order dated 27.10.2016 passed by the Central Electricity Regulatory Commission in Petition No. 269/GT/2014, in view of the difficulties faced by KSEBL out of the order of State Commission dated 27-4-2017.
27.7.2017 Thursday At 10.30. A.M. Miscellaneous Petitions	1.	145/MP/2017	PGCIL	Petition seeking directions for preventing under-utilization of bays for connectivity granted to Wind/Solar generation projects. (On admission)
	2.	147/MP/2017	SKSPGL	Petition under Section 79 (1) (k) of the Electricity Act,2003 , seeking permission for extension of the period for injection of infirm power and drawal of Start-up power for commissioning and Testing including full load testing of first Unit (Unit No.1) (300 MW) (4x300 MW) Binjkote TPP .
	3.	152/MP/2017	SKSPGL	Petition under Section 79 (1) (k) of the Electricity Act,2003 , seeking permission for extension of the period for injection of infirm power and drawal of Start-up power for commissioning and Testing including full load testing of first Unit (Unit No.2)300 MW (4x300 MW) Binjkote TPP .

	4.	18/MP/2017 along with I.A.No.6/2017	BALCO	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of Power Purchase Agreements dated 13.6.2013 (PPAs) executed between the Petitioner and the Respondents( <i>On admissibility</i> )
	5.	98/MP/2017	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations 2014 for approval of Expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015 mandating compliance with revised environmental norms for thermal power stations. ( <i>On admission</i> )
	6.	144/MP/2017	NLC	Petition seeking upward revision of the technical Minimum fixed for schedule of Operation of NLCIL lignite based generating stations (TPS I Expn, TPS-II Stage 1&2 TPS II Expn ) and other related issues ( <i>On admission</i> )
	7.	02/MP/2017	TPCL	Petition under Regulation 15 of the CERC (Terms and conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 ( <i>for admission</i> ).
	8.	104/MP/2017	APL	Petition under Sections 79 of the Electricity Act, 2003 read with Article 13 ("Change in Law") of the Power Purchase Agreement (PPAs ) dated 7.8.2008 executed between Uttar Haryana BijliVitrان Nigam Limited /Dakshin Haryana BijliVitrان Nigam Limited and Adani Power Limited
	9.	12/SM/2016	Suo-Moto	Non-compliance of the provisions of the CERC (Procedure Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 and CERC (Power Market) Regulations, 2010.
	10.	10/SM/2017	Suo-Moto	Petition for non-compliance of the provisions of the CERC (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.
	11.	229/MP/2016	DBPL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events and Force Majeure events relating to Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner/DBPL and the Respondent/TANGEDCO.
	12.	101/MP/2017	DBPL	Petition seeking compensation on account of occurrence of 'Change in Law' events and Force Majeure events relating to Power Purchase Agreement dated 1.11.2013 entered into between the Petitioner and the Respondents.
	13.	138/MP/2017	RAAPTCL	Petition for creation of Security Interest, over all the immovable assets of Petitioner No 1 in favour of Security Trustee/ Lenders, acting on behalf of and for the benefit of the Lenders pursuant to Deed of Hypothecation Agreement and other security creating documents/Financial Agreements for future refinancing transactions, by way of hypothecation of Project Assets through execution of Deed of Hypothecation Agreement and other Financial & Refinancing Documents in future for the Project.
	14.	I.A. No. 27/2017 in Review Petition No. 55/2016	EPTCL	Interlocutory Application for direction to CTU to release the provisional transmission charges to EPTCL under the POC mechanism , as determined/decided by the Commission.
	15.	259/2010	EPPL	Petition under Section 60 of the Electricity Act,2003 for issuance of necessary directions (Petition received by way of Remand ).

16.	I.A.No.34/2017 in Petition No.11/MP/2017	GMR CEL	Interlocutory Application seeking amendment of the Petition No.11/MP/2017.
17.	04/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 18.7.2008 between the petitioner and BSES Rajdhani Power Limited
18.	05/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited
19.	09/MP/2017	CTIL	Petition seeking directions to NLDC to issue RECs to the Petitioner in terms of the Renewable Energy Certificate (REC) mechanism for 21 MW self- consumption of energy .
20.	292/MP/2015	WBSEDCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking recovery of excess amount vis-a-vis interest on working capital after taking into consideration lack of stock of coal maintained by NTPC for Farakka Super Thermal Power Station.
21.	192/MP/2016	JPVL	Petition for declared capacity and certification thereof by Western Region Load Dispatch Center / Western Regional Power Committee (as the case may be) in respect of the Petitioner's 1320 MW (2 X 660 MW) coal based power project at Nigrie, District Singrauli, State of Madhya Pradesh.

Sd/-  
(T.D.Pant)  
Dy.Chief (Legal)  
26.7.2017

